

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 31425/2016

DIRECTOR, POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND  
RESEARCH, CHANDIGARH Petitioner(s)

VERSUS

BRIJ MOHAN DHAWAN & ORS. Respondent(s)

WITH

SLP(C) No. 31240/2016 (IV-B)

SLP(C) No. 32944/2017 (IV-B)

(FOR ADMISSION and I.R. and IA No.120621/2017-CONDONATION OF DELAY  
IN FILING and IA No.120624/2017-EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT and IA No.120623/2017-CONDONATION OF DELAY IN  
REFILING)

Date : 16-05-2018 This petition was called on for hearing today.

For Petitioner(s) Mr.M.K.Tripathi,Adv.  
Mr. Mohan Pandey, AOR

Mr. Anil Kumar Tandale, AOR

Mr. Chandra Bhushan Prasad, AOR

Mr.M.K.Tripathi,Adv.  
Mrs. Sarla Chandra, AOR

For Respondent(s)

Mr. M. K. Dua, AOR

Dr.M.K.Ravi,Adv.  
Ms. Tanuj Bagga, AOR

Mr. P. N. Puri, AOR

Mr.Himanshu Gupta,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 31425/2016

The respondent Nos.1-10 have already filed the counter affidavit.

Ld.counsel for the petitioner is directed to take fresh steps in respect of respondent No.11 within two weeks.

As per office report, Mr.Rajender Pal Singh, petitioner-in-person has filed application for permission to appear and argue the matter in person as applicant/intervener and application for operation of stay of order dated 13.01.2016 passed in CWP No.10681/2013, but the same is defective. Four weeks time is given to cure the defects.

SLP(C) No. 31240/2016

The respondent Nos.5-34 and 36-48 are granted four weeks time to file the counter affidavit.

As per office report the respondent No.35 has expired and no application for substitution has been filed whereas it is further found that Ld.counsel appearing for respondent Nos.5-34 and 36-48 has filed the vakalatnama visa vis respondent No.35. Hence, Ld.counsel for the above respondents to clarify whether he is alive or otherwise enabling the petitioner to take steps.

Ld.counsel for the petitioner is directed to take fresh steps in respect of respondent No.1-4 and 39-41 within two weeks.

SLP(C) No. 32944/2017

The respondent Nos. 1 & 5 are granted four weeks time to file the counter affidavit.

Ld.counsel for the petitioner is directed to take fresh steps in respect of respondent No.2-4 within two weeks.

List the matter again on 08.08.2018.

SANJAY PARIHAR  
Registrar

SB